

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA



O.A/350/1085/2020

Date of Order: 24.02.2021

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Smt. Kamala Dogra, widow of late Nandalal Dogra, aged about 68 years, by occupation – Housewife, residing at Ishapore, Mathpara (North), P.O. Ishapore Nawabganj, District – 24 Parganas (north), West Bengal, Pin 743144.

--Applicant

-vs-

1. Union of India, service through the Secretary, Govt. of India, Ministry of Defence, South Block, New Delhi – 110011.
2. Engineer-in-Chief, Military Engineer Services, Kashmir House, RajajiMarg, New Delhi Pin Code 110011.
3. Chief Engineer, Headquarters, Eastern Command, Engineer Branch, Kolkata 700021.
4. Garrison Engineer (I) Factories, Ichapore, P.O. Ichapore, P.O. Ichapore Nawabganj, District – 24 Parganas (North), West Bengal, Pin 743144.
5. The Branch Manager, Allahabad Bank, North Barrackpore Branch, Khalil Mansion, Ichapore, Kanthadhar, P.O. Nawabganj, District 24-Parganas (North) Pin 743144.
6. The Principal Controller of Defence Accounts, Draupadi Ghat Near Sardar Bazar, Prayagraj, Uttar Pradesh, Pin 211014.

--Respondents

For The Applicant(s): Mr. S. K. Datta, counsel

For The Respondent(s): Mr. K. K. Maity, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. The applicant has sought for the following reliefs:

"a) An order directing the respondents to release the withheld Family Pension of the applicant within a period as to this Hon'ble Tribunal may seem fit and proper.

b) An order directing the respondents to release and pay the Family Pension of the applicant month by month.

c) An order directing the respondents to produce/cause production of all relevant records.

d) Any other order or further order/orders as to this Hon'ble Tribunal may seem fit and proper."

3. Ld. counsel for the respondents submits that the authorities have already directed the Bank to release the family pension and produced a letter dated 15.2.2021 in support.

Ld. counsel for the applicant submits that he has no objection if the matter is disposed of with a direction upon the respondent authorities to see that the payment reach the applicant.

4. Accordingly, with the consent of the parties, we dispose of the OA by directing the respondents to see that the payment in respect of family pension reach the applicant on regular basis. No costs.

5. Letter dated 15.02.2021, produced by ld. counsel for the respondents, is taken on record.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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